

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1090
ANSWERED ON:25.02.2003
JOBS TO LAND HOLDERS IN KOLBHARI
BRAJ MOHAN RAM

Will the Minister of COAL be pleased to state:

- (a). whether he had received a request from a Member of Parliament in December, 1999 for providing jobs to each of the joint land holders in Kolbhari to make arrangements for rehabilitation of 502 people and to give compensation to reset of the affected people in lieu of their land acquired in 1988 for coal extraction in Dugga open cast under Mahgaon area P.E. No. 88CBA Act of Surguja district in Chhattisgarh;
- (b). if so, the action taken by the Government/Coal India Limited on this representation; and
- (c). the reasons for not providing compensation, jobs and making rehabilitation arrangements even after lapse of such a long period?

Answer

THE MINISTER OF COAL (SHRI KARIYA MUNDA)

(a): Yes, Sir.

(b)&(c): Necessary action has been taken by SECL.523 Ha. of land was acquired by SECL at Bhatgaon Village for the purpose of opening Dugga open cast and Bhatgaon underground mines at Bhatgaon Area in district Surguja. 543 land oustees are affected in this acquisition and the details of compensation, employment and rehabilitation of land oustees are as under:

Total No. of land oustees	543
Employment given by SECL as per norms	361

(Including joint land holders)

Total No. of land oustees entitled for compensation	543
Total No. of land oustees to whom compensation paid	405
Compensation deposited with collector, surguja for disbursement	138
Total No. of land oustees entitled for rehabilitation	210
Total No. of land oustees rehabilitated	193
Rehabilitation of balance cases under process	17